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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Decided on: May 18, 2015

+ ITA 262/2014, C.M. No.10060/2014  
 + ITA 263/2014, C.M. No.10062/2014  
 + ITA 264/2014, C.M. No.10064/2014  
 + ITA 265/2014, C.M. No.10066/2014  
 + ITA 266/2014, C.M. No.10068/2014

DIRECTOR OF INCOME TAX -I ..... Appellant

Through: Mr. Rohit Madan, Sr. Standing Counsel  
 with Mr. Akash Vajpayee, Advocate.

versus

ERICSSON AB ..... Respondent

Through: Mr. Percy Pardiwala, Sr. Advocate, Mr.  
 Vikas Jain and Mr. Shubham Rastogi, Advocates.

**CORAM:**

**HON'BLE MR. JUSTICE S. RAVINDRA BHAT**

**HON'BLE MR. JUSTICE R.K.GAUBA**

**MR. JUSTICE S. RAVINDRA BHAT (OPEN COURT)**

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For detailed judgment, the decision dated 18.05.2015 in ITA No.  
 261/2014 may be referred to.

**S. RAVINDRA BHAT**  
**(JUDGE)**

**R.K. GAUBA**  
**(JUDGE)**

**MAY 18, 2015**

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